

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 293 of 2020

IN THE MATTER OF:

National Spot Exchange Ltd.Appellant

Vs.

Namdhari Food International Pvt. Ltd.Respondents
Through its Liquidator & Anr.

Present:

For Appellant: Mr. Arun Kathpalia, Senior Advocate with Mr. Anuj Tiwari, Mr. Sandeep Bisht, Mr. Ranjan Kumar Pandey and Mr. Vishwanathan Iyer, Advocates.

For Respondents: Mr. Abhishek Anand, Mr. Rahul Adlakha, Mr. Madhav Nanda and Mr. Kunal Godhwani, Advocates for R-1.

Mr. Rahul Chitnis, Mr. Aaditya Pande and Mr. Aniruddha Joshi, Advocates for R-2.

With

Company Appeal (AT) (Ins.) No. 301 of 2020

IN THE MATTER OF:

Deputy Collector and Competent Authority (NSEL)Appellant

Vs.

Namdhari Food International Pvt. Ltd. & Ors.Respondents

Present:

For Appellant: Mr. Rahul Chitnis and Mr. Aaditya Pande, Advocates.

For Respondents: Mr. Abhishek Anand, Mr. Rahul Adlakha, Mr. Madhav Nanda, Mr. Kunal Godhwani and Mr. Viren Sharma, Advocates for R-1.

Mr. PBA Srinivasan, Mr. Avinash Mohapatra and Ms. Ichchha Kalash, Advocates for R-2.

Mr. Anuj Tiwari and Mr. Sandeep Bisht for NSE.

With

Company Appeal (AT) (Ins.) No. 574 of 2020

IN THE MATTER OF:

National Spot Exchange Ltd.

....Appellant

Vs.

**Sisir Kumar Appikatla Interim RP Metkore Alloys ...Respondents
Industries Ltd & Ors.**

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Anuj Tiwari, Mr. Sandeep Bisht and Mr. Ranjan Kumar Pandey, Advocates.

For Respondents: Mr. Pankaj Bhagat, Advocate for R-1.

**Mr. Rahul Chitnis and Mr. Aaditya Pande,
Advocates for R-2 & 3.**

With

Company Appeal (AT) (Ins.) No. 575 of 2020

IN THE MATTER OF:

Marathe Hospitality through its partner Anoop Naik

....Appellant

Vs.

**Mahesh Surekha, Resolution Professional of Phadnis ...Respondents
Resorts and Spa India Ltd. & Ors.**

Present:

For Appellant: Mr. Anuj Tiwari and Mr. Sandeep Bisht, Advocates.

For Respondents: Mr. Madhur Mahajan, Advocates for R-1.

**Mr. Amir Arsiwala, Mr. Saurabh Pandya and
Mr. Mahesh Sureka for IRP**

**Mr. Rahul Chitnis and Mr. Aaditya Pande,
Advocates for R-5 & 6.**

With

Company Appeal (AT) (Ins.) No. 611 of 2020

IN THE MATTER OF:

Competent Authority and Deputy Collector (NSEL)Appellant

Vs.

**Sisir Kumar Appikatla, Interim ResolutionRespondents
Professional Metkore Alloys Industries Ltd. & Ors.**

Present:

**For Appellant: Mr. Rahul Chitnis, Mr. Aaditya Pande and
Mr. Aniruddha Joshi, Advocates.**

For Respondents: Mr. Pankaj Bhagat, Advocate for R-1.

**Mr. Anuj Tiwari, Mr. Sandeep Bisht and
Mr. Vishwanathan Iyer, Advocates for NSE.**

With

Company Appeal (AT) (Ins.) No. 764 of 2020

IN THE MATTER OF:

**Sub Divisional Officer, Sub Division Nashik, DistrictAppellant
Nashik**

Vs.

**Mahesh Sureka, Resolution Professional of PhadnisRespondents
Resorts & Spa India Ltd. & Ors.**

Present:

**For Appellant: Mr. Rahul Chitnis and Mr. Aaditya Pande,
Advocates.**

**For Respondents: Mr. Amir Arsiwala, Mr. Saurabh Pandya,
Mr. Mahesh Sureka, Advocates for IRP.**

**Mr. Anuj Tiwari and Mr. Sandeep Bisht, Advocates
for R-4&5.**

Mr. Madhur Mahajan, Advocate for R-1.

ORDER
(Virtual Mode)

09.04.2021: Heard Learned Counsel Mr. Rahul Chitnis representing Deputy Collector and Competent Authority (NSEL) – Appellant in Company Appeal (AT) (Ins.) No. 301 of 2020. He submits that the Appellant is a Government authority acting under Maharashtra Protection of Interest of Depositors Act.

For hearing the Counsel in above and other connected matters, list these Appeals for arguments as ‘part heard’ on **13th April, 2021** at **2.00 P.M.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md